

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 249 OF 2016

Dated: 7th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Godawari Power & Ispat Ltd.Appellant(s)

Vs.

**Chhattisgarh State Power Distribution Co. Ltd. & Anr.
....Respondent(s)**

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

Mr. Gopal Choudhary for R-1

ORDER

Admit. Issue notice. Mr. Gopal Choudary takes notice on behalf of Respondent No.1 and Ms. Swapna Seshadri takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply.

List the matter on **7.02.2017**. In the meantime, learned counsel for the respondents may file reply on or before 06.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 23.01.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson